

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:--6761-JK (LD) of 2022

DATED:- 01 - 09 - 2022

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 01 - 09 - 2022

No:-LAW-OIC/221/2022

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Principal Secretary to Government, Health and Medical Education Department
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.6761-JK(LD) of 2022 dated 01.09.2022

S.No.	Title of the case	OIC
01-	T.A. No.2649/2020 in WPC No.2142/2019-titled Dr. Shazia Bano Vs UT of J&K and ors.	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
02-	T.A. No.3704/2020 in WPC No.4410/2019-titled Dr. Neena Sharma Vs UT of J&K & Ors.	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
03-	T.A. No. _____ in WPC No.4178/2019-titled Dr. Divya Mahajan Vs UT of J&K & Ors.	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
04-	T.A. No. _____ in SWP No.363/2016-titled Dr. Ravinder Singh Vs State of J&K & Ors.	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
05-	T.A. No. _____ in SWP No.461/2016-titled Dr. Surinder Kumar Vs State of J&K & Ors	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
06-	T.A. No. _____ in SWP No.2587/2016-titled Dr.Muzaffar Hussain Vs State of J&K & Ors	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
07-	T.A. No. _____ in SWP No.1345/2017-titled Dr. Meenu Sharma Vs State of J&K & Ors	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
08-	O.A. No.757/2020-titled Dr.Gourav Singh Manhas Vs UT of J&K & Ors	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.
09-	O.A. No.903/2020-titled Dr.Ghansham	Mr. Rajinder Kumar

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	Singh Katoch Vs UT of J&K & Ors	Verma, Administrative Officer, Government Medical College, Jammu.
10-	T.A. No. _____ in SWP No.3260/2019-titled Dr. Ghansham Singh Katoch Vs State of J&K & Ors	Mr. Rajinder Kumar Verma, Administrative Officer, Government Medical College, Jammu.

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